

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 23/GT/2013 (Docket No. 55/GT/2012)

Subject: Revision of tariff of Jhanor Gandhar Gas Power Station (657.39 MW) for the period 1.4.2009-31.3.2014. [Truing-up]

Date of Hearing: 21.2.2013

Coram: Dr. Pramod Deo, Chairperson
Shri V. S Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: NTPC Ltd.

Respondents: Madhya Pradesh Power Trading Company Ltd. and 6 others

Parties present: Shri Ajay Dua, NTPC
Shri A K Chaudhary, NTPC
Shri Rajesh Jain, NTPC
Shri Deepak Paliwal, NTPC
Shri S. K. Sharma, NTPC
Shri Ajasra Gupta, MPPMCL

RECORD OF PROCEEDINGS

The petitioner NTPC has filed this petition for approval of the tariff for Gandhar Gas Power Station (657.39 MW) (the generating station) from 1.4.2009 to 31.3.2014 after the truing up.

2. During the hearing, the learned counsel for the petitioner submitted as under:

- (a) The tariff of the generating station was determined by order dated 30.12.2011 in Petition No. 226/2009 wherein the Commission had allowed expenditure incurred on Life Extension of Gas Turbines (GTs). At the time of the filing of this petition, the works were being planned and the expenditure claimed was an estimated basis. Details of the expenditure to be incurred during the period 2012-15 have been furnished in the petition.
- (b) Some other capital expenditure falling under Regulation 9 (2) of the 2009 Tariff Regulations has also been claimed in the petition. The additional information as sought for by the Commission has been furnished. No replies have been received from the respondents.

2. The learned counsel for respondent no. 1 submitted that it has filed its reply on 18.2.2013 and has served copy on the petitioner.

3. The Commission directed the petitioner to file its file its rejoinder, if not filed earlier, with advance copies to the respondents, on or before 12.3.2013.
4. Matter to be listed for hearing on 11.4.2013.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)